

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

**Service Tax Appeal No.86750 of 2019
(with Application No.ST/MISC/85700/2019)**

[Arising out of Order-in-Appeal No.NSK-EXCUS-000-APPL-099-17-18,
dt.27.12.2017, passed by the Commissioner (Appeals), C, CE, & S.Tax, Nasik]

Shri Deepak R. Munot

Plot No.3 & 4, Ahinsa Nagar, Opp. Aakashwani,
Jalna Road, Aurangabad 431 001

.....Appellant

VERSUS

C.C.E. & S.T., Nashik

Kendriya Rajaswa Bhawan,
Old Agra Road, Gadkari Chowk,
Nashik 422 002

.....Respondent

Appearance:

For Appellant : None

For Respondent : Shri O. Shivdlikar, AC (AR)

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85083 / 2020

Date of Hearing: 28.01.2020

Date of Decision: 28.01.2020

PER: Dr. D.M. MISRA

Appellant through their letter dt.07.01.2020 informed that on approaching the Government under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, they were issued a discharge certificate and have enclosed the copy of same. They requested to withdraw the appeal.

2. Consequently, the appeal is dismissed being withdrawn.

Miscellaneous application gets disposed of.

(Dictated and pronounced in the open court)

**(Dr. D.M. Misra)
Member (Judicial)**